

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 34 of 2002

Thursday, this the 5th day of June, 2003

CORAM

HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. A. Unnikrishnan Nair,
L.D.C (Telecom Accounts),
Office of the Chief General Manager,
BSNL, Thiruvananthapuram.Applicant

[By Advocate Mr. Thomas Mathew]

Versus

1. Assistant Director (Staff II),
Office of the Chief General Manager,
BSNL, Thiruvananthapuram-33

2. Chief General Manager,
BSNL, Kerala, Thiruvananthapuram-33

3. Chairman-cum-Managing Director,
Bharath Sanchar Nigam Ltd. (BSNL),
Sanchar Bhavan, New Delhi.

4. Union of India represented by its Secretary,
Department of Telecommunications, New Delhi.

5. Chief Accounts Officer (Internal Audit),
Office of the Chief General Manager,
BSNL, Thiruvananthapuram.Respondents

[By Advocate Mr. S.K. Balachandran, ACGSC]

The application having been heard on 5-6-2003, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

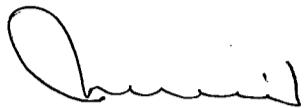
The applicant has filed M.A.No.425/2003 seeking
permission of this Tribunal to withdraw the Original
Application with liberty to seek remedy before the appropriate
forum, since this Tribunal does not have jurisdiction over the
case. Consequent on the order passed in M.A.No.425/2003, the

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Original Application is dismissed as withdrawn with liberty to the applicant to seek remedy at the appropriate forum. No order as to costs.

Thursday, this the 5th day of June, 2003


K.V. SACHIDANANDAN
JUDICIAL MEMBER


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

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